

(b) whether the same was fully utilised for the projects for which it was meant; and

(c) the amount of loan expected from I.M.F. during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No loan was sought from the IMF during the last financial year.

(b) and (c). Does not arise.

Distribution of Iron and Steel Items by SAIL

10429. SHRI KESHARI LAL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether scarce steel items like Rounds/GP sheets (.63/.5 mm) in special/ordinary quality have been released by Branch Sales Office, SAIL, New Delhi under TBS/LTC during January-March/April-June, 1990 by violating distribution norms;

(b) the allocation made percentage wise for Rounds/GP Sheets in both the qualities during the above period;

(c) whether these percentages of allocation were applied uniformly to all customers;

(d) whether pre-offers/additional pre-offers quantities of GP sheets, LFQ were subsequently changed into ordinary quality while status 'A' demand for ordinary quality was pending; and

(e) if so, the quantities so changed alongwith the details of the Parties and the reasons for such change?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) No, Sir.

(b) There is no percentage-wise allocation for rounds/G.P. Sheets.

(c) Does not arise.

(d) When alternative quality material was offered against TBS of January-March, 1989, there were no pending Status 'A' bookings for the material.

(e) About 166 tonnes of ordinary quality G.P. Sheets were supplied by SAIL to five parties against LFQ G.P. sheets, so as to obviate the possibility of payment of penalties against TBS Booking.

Advertising expenditure on Soft Drinks and Product Cost

10430. SHRI SHIKIHO SEMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that huge expenditure is incurred by the manufacturers of soft drinks on the advertising/publicity resulting in higher cost of the products;

(b) if so, the average cost of publicity expenditure on each bottle;

(c) whether Government propose to put any ceiling on advertising expenditure to bring down the prices; and

(d) if so, the steps taken or proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d). Information is being collected and will be laid on the Table of the House in due course.

Permission for Testifying of 7 CLs Outside Wharf Area

10431. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether permission is proposed to be given for destuffing of 7 CLs outside the wharf area at the shipper's or consignee's premises;

(b) if not, the reasons therefor; and

(c) whether this practice is followed in other major ports in India and abroad?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). It is presumed that the Question relates to destuffing of FCLs (Full Container Loads) and not 7 CLs.

Normally FCLs are cleared by Customs in the Customs area which is usually in the wharf area, and then released for destuffing and delivery, either in the wharf area, or at the shipper's/consignee's/importer's premises. Special permission in selective cases has been granted for Customs examination and clearance of FCLs outside the wharf/Customs area by deputing Customs staff to consignees premises for the purpose. Customs examination and clearance is not done outside the Customs area as a matter of course mainly due to paucity of staff.

This is the practice followed in the major ports in India, except in Cochin where destuffing and delivery of container-loads are done at the wharf area alone. Definite information on practice followed in different countries abroad is not available. It is understood that in some developed/western countries pre-Customs cleared FCLs are delivered for destuffing at importer's premises and only those FCLs which are selected for Customs examination are detained for destuffing at the ports for such examination.

Committee Reports on LAC

10432. SHRI RADHA MOHAN SINGH:

SHRI JANARDAN YADAV:

Will the Minister of COMMERCE be pleased to state:

(a) whether the reports submitted by M.R. Shivaraman Committee, Committee on Petitions of Rajya Sabha and study group of NABARD for giving minimum remunerative prices to Peasants and workers engaged in the lac trade and for raising stock of seedlac are pending with Government;

(b) if so, whether Government propose to implement the recommendations made by the said Committees; and

(c) if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b). The reports have been received by the Government. It is proposed to implement the recommendations contained therein, as feasible.

(c) Does not arise.

Constitution of a High-Powered Commission on Judicial System

10433. SHRI VENKATA KRISHNA REDDY KASU:

PROF. VIJAY KUMAR MALHOTRA:

SHRI Y.S. RAJA SEKHAR REDDY:

SHRI T. BASHEER:

Will the minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have taken a decision to constitute a high-powered Commission to recommend the structural changes in the present judicial system in order to provide timely justice for the common man; and

(b) if so, the details in respect of its composition and terms of reference?